

12.13½ hrs.

AMENDMENTS TO RULES OF LIBRARY COMMITTEE

Secretary: Sir, I also lay on the Table a copy of the amendments to rules 1 and 4 of the Rules of Library Committee made by the Speaker.

12.13½ hrs.

RE: PRESIDENT'S ASSENT TO BILLS

Shri Hari Vishnu Kamath (Hoshangabad): Sir, I seek a clarification with regard to the Bills laid on the Table which were assented to by the President during the interregnum. The bulletin dated the 14th May reached us containing the following information:

It says that the two Bills were returned by Rajya Sabha on the 13th and 14th of May, after the Lok Sabha had been prorogued or adjourned sine die. Of the two Bills, one was the Kerala Appropriation Bill and the other one was the Representation of the People (Amendment) Bill. Both were returned by Rajya Sabha without amendments to this House.

Now, Sir, may I invite your attention to Rules 97 and 103, Rule 97 which deals with Bills other than Money Bills and Rule 103 which deals with Money Bills. May I read, by your leave, Rule 97? It says:

"If a Bill other than a Money Bill passed by the House and transmitted to the Council is passed by the Council without amendment, the message received from the Council to that effect shall be reported by the Secretary to the House."

Rule 103 is on similar lines, that the message received should be reported to the House by the Secretary.

Now, this House was not in session. The House had adjourned on the 11th May. The Bills received back from the Rajya Sabha on the 13th and 14th were submitted to the President for assent without having been duly passed finally by this House according to the Rules of Procedure which this House has made for itself, and because the lacuna is that the message received from the Rajya Sabha was not reported to this House in accordance with Rules 97 and 103 of the Rules of Procedure, I believe that the Bills that have been assented to by the President and become Acts are not in order, if I may use that expression, or have been passed into law are *ultra vires* of the Constitution and the Rules adopted by the House.

श्री रामेश्वरानन्द (करनाल) : अध्यक्ष महोदय, मेरा निवेदन है कि जितने भी बिल प्रादि राष्ट्रपति से स्वीकृत होकर आते हैं वे सभी अंग्रेजी में आते हैं तो मैं आप से यह जनना चाहता हूँ कि क्या कभी कोई दिन ऐसा भी आयेगा जब हिन्दी में भी बिल राष्ट्रपति से स्वीकृत होकर आयेगें। हिन्दी में भी बिल स्वीकृत होकर आयेँ क्या इस के लिये भी कोई व्यवस्था होने वाली है ?

अध्यक्ष महोदय : अच्छा, ठीक है।

श्री बागड़ी (हिसार) : जवाब तो दे दो।

अध्यक्ष महोदय : जवाब मेरे पास है नहीं।

श्री रामेश्वरानन्द : अब आप जवाब नहीं देंगे तो फिर कौन जवाब देगा ?

अध्यक्ष महोदय : वह दिन जरूर आयेगा अब आप बैठ जाइये।

श्री रामेश्वरानन्द : उसकी कोई तारीख भी है ? वह कांग्रेस के रहते आयेगा या जब यह बने जायेगे तब आयेगा ?